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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/551/(IB)/2017
NAME OF THE PETITIONER(S) : CENTRAL BANK OF INDIA & STATE BANK OF INDIA
NAME OF THE RESPONDENT(S) : ASHOK MAGNETICS LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Mr. P.H. ARVINDH PANDIAN Senior Counsel for B. ARVIND SREVATSA, Advocate	COUNSEL FOR THE APPLICANT BKL STEELS PVT. LTD.	
2.	K. Chandrasekaran Advocate	Counsel for IRP	

ORDER

Counsel for the Petitioner present and submitted the arguments. Mr. K. Chandrasekaran, Counsel representing the IRP present. After hearing both the parties and on perusal of the records, we restrain R2 from convening of the meeting of the Committee of Creditors till disposal of the applications. The IRP is directed to make compliance with this order.

Counsel representing the IRP has taken the notice of all three Applications and he is directed to file replies. Put up on **03.10.2017 at 10.30 A.M.**

sd/-
MEMBER (TECHNICAL)

sd/-
MEMBER (JUDICIAL)

ghk